

683 *Petition re. establishment of a High Court Branch in Pune for Western Maharashtra* PHALGUNA 24, 1914 (SAKA) *Expl. Statt. giving reasons for immediate legislation by Acquisition of certain area at Ayodhya Ordinance* 684
THE MINISTER OF STATE IN THE
MINISTRY OF POWER, (SHRI P.V.
RANGAYYA NAIDU):

I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1990-91 along with Audited Accounts under subsection (5) of section 45 of the Damodar Valley Corporation Act., 1948.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Damodar Valley Corporation, Calcutta, of the year 1990-91.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed on Library See. No. LT-3587/93]

18.37 1/2 hrs

PETITION *RE*. ESTABLISHMENT OF A HIGH COURT BENCH IN PUNE FOR WESTERN MAHARASHTRA.

[English]

SHRI ANAN JOSHI (Pune) : I beg to present a petition signed by Shri V.D. Karjatkar, Advocate, President, Pune Bar Association, Pune and other members of the Association and others for establishment of a high Court Bench in Pune for Western Maharashtra.

18.38 hrs.

ACQUISITION OF CERTAIN AREA
AT AYODHYA BILL*

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : I beg to move for leave to introduce a bill to provide for the acquisition of certain area at Ayodhya and for matters connected therewith or incidental thereto.

Mr. Speaker : The question is :

“ That leave be granted to introduce a Bill go to provide for the acquisition of certain area at Ayodhya and for matters connected therewith or incidental thereto.”

The motion was adopted.

SHRI RANGARAJAN KUMARAMANGALAM : I introduce * the Bill.*

18.39 hrs.

EXPLANATORY STATEMENT
GIVING REASONS FOR IMMEDIATE
LEGISLATION BY THE ACQUISITION
OF CERTAIN AREA AT AYODHYA
ORDINANCE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : On behalf of Shri. S.B. CHAVAN, I beg to lay on